

CENTRAL ELECTRICITY REGULATORY COMMISSION

(Legal Division)

Weekly Hearing Schedule for the month of October, 2014 (27.10.2014 to 31.10.2014)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
27.10.2014 Monday At 10.30 PM Miss Petitions:	1.	408/MP/2014	NPCI	Seeking permission to continue injection of infirm power in Southern Grid till declaration of COD or 22.01.2015, which ever is earlier.
	2.	382/MP/2014	EMCO	Petition under Section 79 (1) (f) of the Electricity Act, 2003 regarding disputes arising between the petitioner, a generating company, and the Respondent, the Central Transmission Utility and nodal agency for grant of long-term access to the inter-State transmission system.
	3.	393/MP/214 along with I.A. No.55/2014	DBPL	Petition under Section 79 (1) (c) read with 79 (1) (k) of the Electricity Act,2003 , <i>inter alia</i> seeking appropriate directions or order declaring allocation of LTA on LILO of existing lines by the Respondent No 1 vide letter dated 22.09.2014 as illegal, arbitrary, malafide and discriminatory and contrary to the provisions of Electricity Act, 2003 and the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission related matters) Regulations, 2009.
	4.	25/RP/2014 in Petition No. 92/MP/2014	BALCO	Review Petition against order dated 8.8.2014 and 5.9.2014 and setting aside of the grant of MTOA to applications received in June, 2013.
28.10.2014 Tuesday At 10:30 A.M. Generation Tariff	1.	184/GT/2014	SJVNL	Approval of generation tariff of Rampur Hydro Electric Project (412 MW) for the period from actual COD of first Unit to 31.03.2019.
	2.	242/GT/2013	NTPC	Approval of tariff of Rajiv Gandhi Combined Cycle Power Project Kayamkulam Stage-I.
	3.	218/GT/2014	NTPC	Approval of tariff of Rajiv Gandhi Combined Cycle Power Project Kayamkulam Stage-I.
	4.	253/GT/2013	NTPC	Revision of tariff of Faridabad gas Power Station, (431.586MW) from 01.04.2009 to 31.03.2014.
	5.	333/GT/2014	NTP	Revision of tariff of Faridabad gas Power Station, (431.586MW) from 01.04.2009 to 31.03.2014.
	6.	I.A. No.50/2014 in Petition No.59/MP/2014	POSOCO	Interlocutory application for providing protection system having reliability, selectivity, speed and sensitivity and keeping them functional; in terms of Regulations 5.2.(I) of the CERC(Indian Electricity Grid Code) First Amendment), Regulations 2012 read along with Regulation3 (e) of the Central Electricity Authority (Grid Standards) Regulations,2010 for ensuring security of the Eastern Regional grid as well as the interconnected Indian grid.
31.10.2014 Friday At 10:30 A.M. Mis. Petitions.	1.	419/MP/2014		Petition for Transmission service agreement dated 4.8.2010 read with section 79 (1) (f) of the Electricity Act,2003
	2.	114/MP/2014	PGCIL	Petition to Remove Difficulty to adjudicate the difference or dispute arisen with regard to the compensation, as detailed in the petition and seeking direction relating to construction of 400/220 KV Yelahanka sub-station under System Strengthening in SR-XII

				and construction of Madhugiri-Yelahanka 400KV D/C (quad) line under System Strengthening in Southern Region-XIII.
	3.	120/MP/2014	PGCIL	Petition seeking direction from the Commission relating to construction of Mysore (Power grid)- Kozhikode 400 kV D/C line along with 400/220 kV Kozhikode substation (New) & extension of Mysore substation under transmission system associated with Kaiga- 3&4 (2X235 MW) project.
	4.	83/MP/2014	PGCIL	Petition for adjudication of difference or dispute arisen with regard to the compensation, as detailed in the petition seeking direction from the Commission relating to construction of Edamon-Muvattapuzha (Cochin) 400 kV D/C line section of Thirunelveli-Muvattapuzha (Cochin) 400 kV D/C (Quad) transmission line.
	5.	136/MP/2014	PGCIL	Petition under Section 79 of the Electricity Act, 2003 and regulation 32 of the CERC (Grant of Connectivity, long term access and medium term Open Access in Inter-State transmission and related matters) Regulation,2009 (<i>On admission</i>)
	6.	77/MP/2014	TOWML	Application under Regulation 5 read with Regulation 14 of the Central Electricity Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking clarification of the order dated 18.9.2013 in Petition No. 246/MP/2012.
	7.	10/SM/2014	Suo-motu	Non-compliance of the Regulation 8 (6) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges) Regulations, 2010.
	8.	MP/379/2014	PGCIL	Petition for reimbursement of additional expenditure towards deployment of special security forces (CISF) at Wagoora Sub-Station for the year 2013-14 in Northern Region.

SD/
(T. D. PANT)
Deputy Chief (Legal)
28.10.2014

